

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 89 OF 2018 & IA No. 843 OF 2017

Dated: 23rd October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Azure Photovoltaic Private Limited Appellant(s)

Versus

Gulbarga Electricity Supply Corporation Limited Respondent(s)

Counsel for the Appellant(s) : Anuradha Mukherjee for A1

Counsel for the Respondent(s) :

ORDER

Heard learned counsel for the Petitioner as well as Respondents. It is undisputed fact that for the last six months, monthly charges for the supply of power is not paid by the GESCOM which amounts to Rs.28.36 crores even at the admitted (reduced) tariff at Rs.6.51 per unit.

We direct the Respondents / GESCOM to immediately pay 50 % of the dues within three weeks i.e. by 14.11.2019 and the balance within next two weeks i.e. by 29.11.2019.

List the matter for further hearing on **16.12.2019.**

**S.D. Dubey
Technical Member (electricity)**

**Justice Manjula Chellur
Chairperson**